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- Continuous drives by the (iv) special squads of the Districts to detect snatchers, eve-teasers and other bad characters by developing intelligence.
- (v) Meetings with residents of the localities by DCsP|ACsP to explain the measures taken and obtain their suggestions.
- (vi) Meeting<sub>s</sub> with the representatives af women's colleges to curb the crime of eve-teasing and also setting up vigilance Squad to check eve-teasing etc.
- Deployment of Police (vii) personnel at girls schools leges, bus-stops and cinema houses.
- (viii) Surveillance over known criminal is being strengthened and records of criminals up-dated.
- (ix) Special watch is being kept on released criminals.
- (x) Special wafch on persons sus pected to be indulging in kidnapping of minors for the purpose of begging ransom.

## Stopping of Women Attending Police Stations at Night

- 1148. SHRI KALP NATH RAI: Will the Minister of HOME AFFAIRS be pleased to atate:
- (a) whether Government are considering measures and legislation to stop taking women to the police station after sun set and if at all taken they should not be kept in custody during the night;
- (b) whether certain have cases proved that the moral of policemen have gone down to the extent of distrust by the common man; and
- (c) whether in such an event the criminals will  $b_e$  able to escape the  $\,$ clutches of law and custody?
- THE MINISTER OF STATE IN THE MINISTRY OF~HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI

P. VENKATASUBBAIAH): (a) The Government have already issued instructions to the State Government in the matter.

to Questions

(b) and (c) Women's organisations and others have expressed concern at incidents in which women are reported to have been subjected to misbehaviour and indignity while in police custody. On the basis of a few instances it would not be appropriate to assert that the morals of police force generally have fallen. There have also been demands that changes should be made in the law relating to rape. To ensure greater protection to women Government have decided to refer to the Law Commission the question whether any Changes are required in the law relating to rape or in other aspects of the criminal law

## Representation from KesfoenEs nf Nabi Karim, Pahargaiti, New Delhi

- 1149. SHRI YOGENDRA SHARMA: Will the Minister of HOME AF-FAIRS be pleased to state:
- (a) whether the residents of Nabi Karim, a colony in the Paharganj area of New Delhi have made a representation to him seeking interven-'ion in a deliberate attempt allegedly made by the officer in charge of (he area of New Delhi have made a relating to an attempted robbery: and
- (b) if so, what are the details in this regard, and what action has been taken?
- THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA UAKWANA); complaint from one, Smt. (a) A Chander Kanta was received.
- (b) The matter relates t<sub>0</sub> FIR No 136 dated 21-1-1980 under sections 454(511 IPC and FIR No. 137, dated 1-1-1980, under Section, 25|54|59 Arms Act, registered on the Statement of Smt. Chander Kanta. It is a case of burglary and not of robbery and the accused has been arrested.